

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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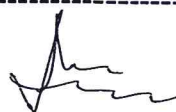

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/485/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : MILESTONE REAL ESTATE FUND  
NAME OF THE RESPONDENT(S) : LANDMARK HOUSING PROJECTS INDIA PVT LTD  
UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	Aashish Jain & Co. for Petitioner	Counsel for Petitioner	
2.	D.O. Karim & Co. for Respondent	Counsel for Respondent	

ORDER

Counsels for both the parties present. Counsel for Respondent filed an affidavit, in the Registry, the copy of which is shown to us wherein under para '5', the tentative schedule of making payment of the outstanding debt is given. Counsel for the Petitioner prayed for time. At request, time is enlarged. Put up on 05.09.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)  
ghk

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)